

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 315/MP/2022

- Subject : Petition under Section 38 read with Section 79(1)(c), Section 79(1)(f), Section 79(1)(k) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 10.3 (g) of the Billing, Collection and Disbursement Procedure issued by CTUIL under CERC Sharing Regulations 2020 dated 1.1.2021 for recovery of interest from Central Transmission Utility of India on delay in reimbursement of excess Transmission Charges paid by Sembcorp Energy India Limited towards Bill of Supply for PoC Bill-1 for the month of October 2020 and November 2020 raised by CTUIL.
- Date of Hearing : **23.2.2024**
- Coram : Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Sembcorp Energy India Limited (SEIL).
- Respondents : Central Transmission Utility of India Limited (CTUIL).
- Parties Present : Shri Yashaswi Kant, Advocate, SEIL
Ms. Priyanka Vyas, Advocate, SEIL
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Shri Ranjeet S Rajput, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing senior counsel in the matter. The said request was not opposed by the learned counsel for the Respondent and accordingly, the matter was adjourned.

2. The Petition will be listed for hearing on **12.6.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)